

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 11.02.2010

Meeting No. 41/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 11.02.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	834	M/S. CRI LTD., KOLKATA	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	HQ File :01/(80)/85/50/395/AM08/	RLA File :02/24/040/0104/AM08/	Lic.No/Date:02101021472	
			18.07.2007	
	The case was considered by the committee as per agenda. The representatives of applicant Firm who were present in the meeting stated that the wastage they claimed is 90%. Since the wastage is apparently high, committee proposed to make a factory visit of the firm by the technical experts to understand the production process and the actual wastage involved in production of export item. To be re-listed on 25.03.2010.			

2	835	M/S. CRI LTD., KOLKATA	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	HQ File :01/85/162/214/AM09	RLA File :02/24/040/0323/AM08/	Lic.No/Date:0210111922 30.04.2008	
	The case was considered by the committee as per agenda. The representatives of applicant Firm who were present in the meeting stated that the wastage they claimed is 90%. Since the wastage is apparently high, committee proposed to make a factory visit of the firm by the technical experts to understand the production process and the actual wastage involved in production of export item. To be re-listed on 25.03.2010.			

3	836	M/S. UNI KLINGER LTD., PUNE	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	HQ File :01/85/50/432/AM08/	RLA File :	Lic.No/Date:3110031555 13.11.2007	
	The case was considered by the committee as per agenda. Representatives of applicant Firm did not turn up for PH. The Committee decided to defer the case. To be re-listed on 11.03.2010.			

4	837	M/S. UNIKLINGER LTD., PUNE	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	HQ File :01/85/50/433/AM08/	RLA File :	Lic.No/Date:3110031556 13.11.2007	
	The case was considered by the committee as per agenda. Representatives of applicant Firm did not turn up for PH. The Committee decided to defer the case. To be re-listed on 11.03.2010.			

5	838		M/S. HINDUSTAN GUM & CHEMICALS LTD.,		M.No. 41/10 Dt. 11.02.2010		Status: Approved
	Case No.:8/34/85-ALC3/2009						
	HQ File :01/85/050/00180/AM10/		RLA File :33/24/040/00008/AM10/		Lic.No/Date:3310013867 28.08.2009		
	The case was considered by the committee as per agenda. The Committee decided ratify the norms as applied for as under :-						
	Export item		Qty	Import item		Qty	
H S GUAR (Hichem Special Guar) Suspended Force HSG		61224.000 KG	XANTHAN GUM		30000.000 KG		

200 CF Containing 51 % Guar Gum Powder and 49 % Xanthan Gum Suspension Aid/ Stabilizer		FOOD GRADE	
RA to take consequential action as per policy/procedure			

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Case No.:10/42/85-ALC3/2007		M/S. ORGANIC INDIA PVT.LTD.		M.No. 41/10 Dt. 11.02.2010		Status: Approved
HQ File :01/85/050/00146/AM08/		RLA File :06/24/040/00009/AM08/		Lic.No/Date:0610012144 23.07.2007		
The case was considered by the committee as per agenda. The Committee heard the representatives of applicant Firm , who were present in the meeting and considered the written submission. In the light of explanation given by the applicant Firm, Committee ratified norms as under:-						
Export Item		Qty.	Import Item		Qty.	
1. Flavored Psyllium Powder(Peach/Orange Flavor) Blend of Psyllium powder, fruit powders, natural flavorings Herb and Herb Extracts, (Product Blend is certified organic as per USDA standard)		81792.000 KG	1	Inulin Extract Powder	18789.46Kg	
			2	Licorice Root Cut Root	11493.93Kg	
			3	Prune Powder	3471.05Kg	
			4	Orange Powder	777.23Kg	
			5	Peach Powder	777.23Kg	
			6	Carob Powder	9818.24Kg	
			7	Chicory root Powder	4473.00Kg	
2. Flavoured Psyllium Powder (Chocolate Flavour) Blend of Psyllium powder, fruit powders, natural flavorings Herb and Herb Extracts, (Product Blend is certified organic as per USDA standard)		42600.000 KG	8	Marshmallow Root Powder	3041.64Kg	
			9	Orange Flavor Powder	1288.22Kg	
			10	Peach Flavor	1288.22Kg	
			11	Chocolate Flavor Powder	1565.55Kg	
			12	Vanilla Powder Powder	894.60Kg	
			13	Aloe Extract Powder	1881.52Kg	
			14	Steviosides Extract Powder	546.60Kg	
RLA to take consequential action as per policy/procedure.						

Case No.:5/41/85-ALC3/2009			Deferred
HQ File :01/85/050/00218/AM10/	RLA File :09/24/040/00282/AM10/	Lic.No/Date:0910039942 17.11.2009	
The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 11.03.2010.			

8	841	M/S. KIRBY BUILDING SYSTEMS INDIA LTD.	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	Case No.:7/41/85-ALC3/2009			
	HQ File :01/85/050/00220/AM10/	RLA File :09/24/040/00288/AM10/	Lic.No/Date:0910039943 17.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 11.03.2010.			

9	842	M/S. KIRBY BUILDING SYSTEMS INDIA LTD.	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	Case No.:6/41/85-ALC3/2009			
	HQ File :01/85/050/00219/AM10/	RLA File :09/24/040/00289/AM10/	Lic.No/Date:0910039944 17.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 11.03.2010.			

10	843	M/S. KIRBY BUILDING SYSTEMS INDIA LTD.	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	Case No.:8/41/85-ALC3/2009			
	HQ File :01/85/050/00221/AM10/	RLA File :09/24/040/00254/AM10/	Lic.No/Date:0910039945 17.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 11.03.2010.			

11	844	M/S. HINDUSTAN GUM & CHEMICALS LTD., AHMEDADBAD	M.No. 41/10 Dt. 11.02.2010	Status: Rejected
	HQ File :01/85/162/0039/AM10		Ref. KASEZ 100% EOU/I/04/2005-06/1613 Dt. 24.03.2009	
	The case was considered by the committee as per agenda. Committee in the meeting held on 11.6.2009 had approved 16% wastage for production of Guar Gum Treated & Pulverised. Present request is for enhancement of wastage. In this regard, Committee heard the representatives of applicant Firm and considered their written submission. It was seen that the wastage does not actually exceed 16%. Committee found no reason to alter the wastage already agreed and decided to maintain status quo. Request for enhancement of wastage is rejected.			

12	845	M/S. GILLETTE INDIA LTD., CHENNAI		M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	HQ File :01/85/50/0073/AM10		RLA F.No. 04/24/40/0094/AM10	Lic. No. 0410106396 dt. 27.07.2009	
	The case was considered by the committee as per agenda. Committee noted the comments of JDG™ given in file and deferred further consideration of case. To be re-listed on 25.02.2010.				

13	846 Case No.:9/41/85-ALC3/2009	M/S. WRIGLEY INDIA PVT LTD.,	M.No. 41/10 Dt. 11.02.2010	Status: Deferred
	HQ File :01/85/050/00222/AM10/	RLA File :07/24/040/00337/AM10/	Lic.No/Date:0710068923 16.12.2009	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from MFPI/MSME . To be re listed on 11.03.2010.			

14	847	M/S. ESSEM TECNOPINZ PVT. LTD	M.No. 41/10 Dt. 11.02.2010	Status: Defer
	Case No.:1/37/85-ALC3/2009			
	HQ File :01/85/050/00193/AM10/	RLA File :31/24/040/00166/AM10/	Lic.No/Date:3110041231 23.12.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 11.03.2010.			

15	848 Case No.: 3/37/85-ALC3/2009	M/S. PIONEER CALICOS PRODUCTS PRIVATE LIMITED	M.No. 41/10 Dt. 11.02.2010	Status: Defer
	HQ File :01/85/050/00195/AM10/	RLA File :31/24/040/00203/AM10/	Lic.No/Date:3110041309 01.01.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from DES-V. to be re-listed on 11.03.2010			

16	849 Case No.:2/41/85-ALC3/2009		M/S. ANIL & COMPANY,	M.No. 41/10 Dt. 11.02.2010	Status: Approved
	HQ File :01/85/050/00215/AM10/		RLA File :03/94/040/00898/AM10/	Lic.No/Date:0310558154 02.02.2010	
	The case was considered by the committee as per agenda. The Committee decided to approve the case with 1% wastage and ratified the norms as under:-				
	Export Item		Qty	Import item	Qty
	PROCESSED CUMIN POWDER/SPLIT		100000.000 KG	CUMIN SEEDS WHOLE	101000.000KG
	RA to take consequential action as per policy/procedure				

17	850	M/S. WESTERN INDIA CASHEW COMPANY (P) LTD.,	M.No. 41/10 Dt. 11.02.2010	Status: Approved.
	Case No.:3/41/85-ALC3/2009			
	HQ File :01/85/050/00216/AM10/	RLA File :32/24/040/00045/AM10/	Lic.No/Date:3210042471 06.01.2010	
The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis as under:-				
Export Item		Qty	Import item	Qty
ROASTED CASHEW NUTS BROKEN CASHEW NUTS MADE OUT OF CASHEW KENNELS IMPORTED UNDER THIS LICENCE, EXCLUDING POUCH AND CARTON WEIGH		79400.000 KG	CASHEW KERNEL BROKEN	79400.000 KG
RA to take consequential action as per policy/procedure.				

851	18	M/S. STANES MJF TEAS LIMITED	M.No. 41/10 Dt. 11.02.2010
Case No.:4/41/85-ALC3/2009			
HQ File :01/85/050/00217/AM10/		RLA File :32/24/040/00043/AM10/	Lic.No/Date:3210042357 23.12.2009

The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis as under:-

Export Item	Qty	Import item	Qty
1. TEA BAGS CONTAINING 3000 KGS. OF IMPORTED BLACK TEA AT 4::1 RATIO	3750.000 KG	1.BLACK TEA	3000.000 KG
2. TEA BAGS CONTAINING 2000 KGS. OF IMPORTED GREEN TEA AT 10: 1 RATIO	2200.000 KG	2. GREEN TEA	2000.000 KG

RA to take consequential action as per policy/procedure.

852	M/S. CHOICE TRADING CORPORATION PRIVATE LIMITED	M.No. 41/10 Dt. 11.02.2010	Status: Approved
Case No.:1/41/85-ALC3/2009			
HQ File :01/85/050/00214/AM10/	RLA File :10/24/040/00123/AM10/	Lic.No/Date:1010036914 29.01.2010	

The case was considered by the committee as per agenda. . It was noted that in a similar case of the same firm 5% wastage was allowed on import inputs of Shrimp Frozen Raw Peeled Deveined in advance authorization No.1010033444 dt. 22.04.2009 in M.No. 10/AM10 dated 09.07.2009. In this case also committee approved norms on the same basis as under:-

Export Item	Qty.	Import Item	Qty
FROZEN MEALKIT CONTAINING SHRIMPS, VEGETABLES SAUCE, PASTA/RICE,PORATTA TOTAL NET WEIGHT OF SHRIMPS IN THE EXPORT PROUCTS=32381KGS	90000KG	SHRIMPS- RAW PEELED & DEVEINED TAIL OFF	34000KG

RA to take consequential action as per policy/procedure.

853	M/S. SHREE RENUKA SUGARS LTD	M.No. 41/10 Dt. 11.02.2010	Status: Approved
20	HQ File :01/85/050/263/AM09	RLA File :07/24/040/627/AM09	

Review of NC decision

Committee had approved following advance authorizations of this Firm strictly as per SION E-52 as under:-

S.No.	Advance Authorizatiion No. & Date	Meeting No.
1	0710060331 dt. 10.10.2008	36 dt. 05.02.2009
2	0710060332 dt. 10.10.2008	36 dt. 05.02.2009
3	0710061645 dt. 11.12.2008	06 dt. 04.06.2009
4	0710062373 dt. 13.01.2009	06 dt. 04.06.209
5	0710062374 dt. 13.01.2009	06 dt. 04.06.2009
6	0710063094 dt. 18.02.2009	06 dt. 04.06.2009
7	0710063095 dt. 18.02.2009	06 dt. 04.06.2009
8	0710063096 dt. 18.02.2009	06 dt. 04.06.2009
9	0710064044 dt. 18.02.2009	10 dt. 09.07.2009
10	0710064097 dt. 09.04.2009	07 dt 11.06.2009

However,, taking into account the subsequent comments of Directorate of Sugar vide their letter No. 9-01/2009-ES dated 11.09.2009, Committee agreed that, as a one time measure, input output ratio as recommended by Dte. of Sugar, as under may be applied in the above advance authorizations.

S.No.	Pol% Raw Sugar	Input Output Ratio (Raw Sugar to White Sugar)
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1	99.4	1.03:1
2	99.0	1.04:1
3	98.5	1.05:1
4	98.0	1.06:1
5	97.5	1.08:1
6	97.0	1.09:1
7	96.5	1.10:1

RLA may take consequential action as per policy/procedure.

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